



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 469/2018/LBR.

Thiruvananthapuram, 21st April 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Smt. G Radhamaniyamma, (Proprietrice, Pioneer Motors), Aikkamath Veedu, Trikkannamangal, Kottarakkara and the workman of the above referred establishment Sri S. Sajeew Prakash, Plankkala Thekkathil, Anakkottoor P. O., Kottarakkara-691 505 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri S. Sajeew Prakash by the management of Pioneer Motors is justifiable or not? If not what relief he is entitled to?

(2)

G. O. (Rt.) No. 490/2018/LBR.

Thiruvananthapuram, 26th April 2018.

Whereas, the Government are of opinion that an Industrial dispute exists between the General Manager, M/s. Mill Controlls Limited, Meladoor P. O., Mala-680 741, and the workmen of the above referred establishment represented by the General Secretary, Masonilan Employees Union (INTUC), Meladoor P. O., Mala-680 741, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the recovery of the performance reward amount by the Management of M/s Mill Controlls Ltd., Meladoor from August 2016 to December 2016 instead of January 2016 onwards against the clause as per Memorandum of settlement signed before the Labour Department is justifiable or not? If not what are the remedies the workers are entitled to?

(3)

G. O. (Rt.) No. 491/2018/LBR.

Thiruvananthapuram, 26th April 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager Chidambaram Tea Estate, Pampanar, Peerumadu P. O. (2) The Managing Director, Chidambaram Tea Estate, Marakkar Plantation, Pampanar, Peerumadu P. O. and the workmen of the above referred establishment represented by the General Secretary, High Range Plantation Employees Union (INTUC), Peerumadu and the workmen (1) Sri Rethinaraj, C. R. No. 486, Chidambaram Tea Estate, Pampanar, Peerumadu P. O. (2) Smt. Devapakyam, C.R. No. 472, Chidambaram Tea Estate, Pampanar, Peerumadu P. O. in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Idukki. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

Whether Sri Rethinaraj, C.R. No. 486 and Smt. Devapakyam, C.R. No. 472 workers of Chidambaram Estate, Pampanar, Peerumadu P. O. are eligible to change their date of births in the estate records as well as PF records as per school records? If not what relief they are entitled to?

(4)

G. O. (Rt.) No. 492/2018/LBR.

Thiruvananthapuram, 26th April 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager M/s. SDPY College of Commerce, Palluruthy, Kochi-682 006, and the worker of the above referred establishment Smt. Neethu, P. U., Puthuval Nikarth Veedu, M.L.A. Road, Kacherippadi, Palluruthi, Kochi-682 006, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to the worker namely Smt. Neethu, P. U. by the management of M/s. SDPY College of Commerce, Palluruthy is justifiable or not ? If not what relief the worker is entitled to get ?

(5)

G. O. (Rt.) No. 495/2018/LBR.

Thiruvananthapuram, 26th April 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Sri Vipin Manuel, Secretary, Palm Green Garden Villa Owners Association, Villa No. 16, Kunjan Bava Road, Ponnurrunni, Vyttila, Kochi-19 and the workman of the above referred establishment Sri Sambasivan, Kallarayil Veedu, Near Chemmayath Road, Eror P. O., Tripunithura-682 306, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri Sambasivan, workman, by the Secretary, Palm Green Garden Villa Owners Association, Ponnurrunni is justifiable or not ? If not what relief the workman is entitled to?

By order of the Governor,

SONIA WASHINGTON,
Deputy Secretary.